

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2024

Subject : Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8 MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.

Petitioner : NLC India Limited

Respondent : Electricity Department, Andaman

Date of Hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL
Shri Aashwyn Singh, Advocate, NLCIL
Ms. Mrinal Gopal Elker, Advocate, ED Andaman
Ms. Himani Dutta, Grid India
Ms. B. S. Shruthi, Grid India

Record of Proceedings

The matter was called out for a hearing through hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that, in compliance with the directions recorded in the ROP dated 23.12.2025 and 25.3.2026, Grid India has submitted its report on 20.4.2026. He further submitted that, as per the said report, on account of non-availability of essential operational and technical data, Grid India has expressed its constraint in carrying out a reliable and standard curtailment assessment in accordance with the methodology laid down by the APTEL.

3. The learned counsel for the Petitioner sought liberty to place on record its submissions with regard to curtailment assessment, which may thereafter be examined/ verified by Grid India, and based on the same, the Commission may take an appropriate view on the methodology to be adopted. In this regard, the learned counsel for the Respondent sought liberty to file its submissions in the matter.



4. Accordingly, the Commission permitted the parties to file their respective submissions on or before **20.5.2026**.
5. The Petition shall be listed for hearing on **4.6.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

